

OFFICE OF THE DISTRICT & SESSIONS JUDGE, PALWAL

No. 4236 / Dated 13.10.2020

ORDER

In compliance of the directions issued by the Hon'ble High Court of Punjab & Haryana, Chandigarh, vide orders bearing No. 41/RG/Spl/Misc. dated 06.10.2020 and 42/RG/Spl/Misc. dated 09.10.2020 and in continuation of this office order dated 11.06.2020 regarding filing of the cases and office order bearing Endst. No. 4189 dated 09.10.2020, it is ordered that the personal appearance is allowed in the following categories of cases, if the party concerned/advocate wants to appear in person :-

Sessions Courts :-

1. All the criminal cases fixed for defence evidence and argument in which one or more accused is/are in custody.
2. All the cases fixed for defence evidence and arguments even if accused is/are on bail.
3. Cases fixed for recording of statement of accused u/s 313 of Cr.P.C.
4. Cases fixed for argument on charge.
5. Filing of written statement and framing of issues in MACT Cases.
6. Rebuttal Evidence and arguments in MACT Cases.
7. Applications for releasing of compensation amount in L.A.C and M.A.C.T./executions.
8. Any compromise matter.

In addition to the above criminal trials fixed for evidence, wherein accused is in custody, can be also taken up for proceedings. However, every effective efforts be made for recording the statement of witnesses (particularly doctors, formal and official witnesses) through Video Conferencing, by following instructions issued by the Hon'ble High Court. The concerned court may allow physical appearance of witnesses only if it is impossible to record their statements by way of

electronic mode. The court concerned shall summon such number of witnesses so as to reduce footfall in the court.

Family Court

1. Petitions for mutual divorce under Section 13(B) of H.M. Act.
2. Ripe matrimonial cases, Applications for interim maintenance, interim custody of minor child and Ex-parte cases fixed for consideration, in which both the counsels are present.
3. The cases relating to the Family Court at Hodal and Hathin would be taken in Family Court, Palwal.
4. Any compromise matter.

Lower Courts

1. Ex-parte Civil Suits.
2. Indian Succession Act, in which succession certificate is to be issued.
3. Civil cases fixed for filing of reply of interlocutory application, filing of written statement, replication and framing of issues.
4. Cases under Section 138 of N.I. Act, in which preliminary evidence has been recorded and the case is fixed for consideration on the point of summoning of accused.
5. Application for refund of Court Fee.
6. Any compromise matter.

It is also ordered that while performing the aforesaid work, all the Judicial Officers shall ensure compliance of the direction of Hon'ble High Court dated 22.03.2020, 30.03.2020, 13.04.2020, 29.04.2020, 08.05.2020 and other relevant instructions issued regarding prevention of spread of Covid-19 by the Government of India or other Higher Authorities, from time to time. They shall also ensure that proper social distancing norms are followed.

A copy of this order be uploaded on the website of this office for general information to the Advocates as well as litigants.

All concerned be informed accordingly.


District & Sessions Judge,
Palwal.